PART-V

NOTIFICATION

Dated Kohima, the 22th June 2020.

No.LAW/ACT/3-51/2020:: The North East Christian University (First Amendment) Act, 2020 (Act No.5 of 2020) duly assented by the Hon'ble Governor of Nagaland on 28.05.2020 is published herewith for general information.

Sd/-RHONTHUNGO ANDREAS Under Secretary to the Govt. of Nagaland.

An Act

To establish and incorporate a Private University by the name of, the North East Christian University (NECU) with emphasis on providing an instruction, teaching, training and research in the field of professional courses of Science, Health Sciences, Liberal & Fine Arts, Commerce, Law, Technical, Technology, Interfaith Religious Education, Management and other Allied areas sponsored jointly by the Nagaland Baptist Church Council (NBCC) and the Council of Baptist Churches in Northeast India (CBCNEI) and to provide for matters connected therewith or incidental thereto.

Whereas the establishment of a Private University can be done only through an Act of the State Legislative Assembly as per provisions in the University Grants Commission (Establishment and Maintenance Standards in Private University) Regulation Act, 2003;

The First Amendment Act 2020 proposes to delete the third para of the Preamble of the Act or mentioned anywhere else which reads as "And WHEREAS, the University shall be affiliatory in nature open to any private institutions and colleges".

As per the UGC Regulation 2003 on the "Establishment of and Maintenance of standards in private universities" under Section 3.2. states that "A private university shall be unitary university" which does not allow a private university to open to other institutions for affiliation.

It is hereby enacted in the Seventy First year of the Republic of India as follows.

Short Title and

1. This Act may be called the North East Christian University

Commencement:

(First Amendment) Act, 2020.

Statement of Object and Reasons.

NORTH EAST CHRISTIAN UNIVERSITY (FIRST AMENDMENT) Act, 2020

The object of this Act is to delete the third paragraph of the act-"And WHEREAS, the University shall be affiliatory in nature open to any private institutions and colleges". It is to state that as per UGC regulation 2003, regarding the establishment and maintenance of standards in Private Universities, under section 3.2 clearly states that a private University shall be unitary university which cannot open to other institutions for affiliation.

Sd/TEMJEN IMNA ALONG
MINISTER
HIGHER & TECHNICAL EDUCATION

MICH IND. POURIA

NAGALAND :: KOHIMA.